#### THE ASSAM COOPERATIVE SOCIETIES (AMENDMENT) BILL, 2021

# BILL

further to amend the Assam Cooperative Societies Act, 2007.

#### Preamble

Whereas it is expedient further to amend the Assam Assam Cooperative Societies Act, 2007, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

IV of 2012

It is hereby enacted in the Seventy-second Year of the Republic of India as follows:-

## Short title, extent and commencement

- (1) This Act may be called the Assam Cooperative Societies 1. (Amendment) Act, 2021.
  - (2) It shall have the like extent as the principal Act.
  - (2) It shall come into force at once.

#### Amendment of section 6

In the principal Act, in section 6, the sub-section (3), shall be deleted.

SANTA THE BEAR TREET

#### AND AND PRODUCTION AND THE WATER RESOURCE ARRA THE

#### 1.711

Prostyteko

A sub-architer in transport contract in the superaction of the superaction of

Short fills: The file of the second of the s

on the (E) materials of the policy of the property of the state of the

## **STATEMENT OF OBJECTIONS AND REASONS**

The object of the proposed amendment is to bring Competitiveness and professionalism amongst cooperatives, there should be an end of monopoly and formation of more and more cooperative with similar objectives need to be encouraged. Therefore, it is necessary to delete the section 6(3) of the Assam Cooperative Societies Act, 2007.

MINISTER COOPERATION

(HEMEN DAS, IAS)

PRINCIPAL SECRETARY
ASSAM LEGISLATIVE ASSEMBLY

# STATEMENT OF CONFORMAL AND REASONS

The environment of the unoposed amendment is to bring compatitiveness and provess analysis absorption absorption obtains about the end of property and formation of more and more competitive with similar palestings read to be shown again therefore, it is accersary to delete-the section of 3 of the Assun Cooperative Societies Accersary

NINETTE SUCCESS

A ABY

CHÉMEMDAS LAST PÉRICIPAL SECLETACY ASSAMILI SISTATIVE ARGENIT

# FINANCIAL MEMORANDUM

The bill not require any expenditure from the Consolidated Fund of the State once it comes into force.

MINISTER COOPERATION

## MEMORANDUM OF DELEGATED LEGISLATION

There is no delegation of legislative powers proposed in the Bill.

MINISTER COOPERATION

#### ELECTAL NUMBERSHELD

of the bits so the artist and expanditure from the Consolidation Fund for the Bitles.

STATE STATE

# SOURCE PROPERTY OF THE PROPERTY OF THE PARTY OF THE PARTY

After as an delegating of the public powers compand to unofflill.

A THEN

#### Extract of the existing section of the Assam Cooperative Societies Act, 2007.

Section 6 (3) No society shall be registered under this Act in an area where there already exists another Cooperative Society with similar objectives:

Provided that Registrar may allow registration of more than one Cooperative Societies in the same area of operation in case the need or necessity, demand for organisation of such types of societies requires registration of more such types of societies in the same area of operation e.g. transport cooperative, labour contract cooperative, trading cooperative, housing cooperative.

However, in doing so proper justification must be obtained before allowing registration of such societies.

A BECOME SOMEONER STATE CONTROL OF THE STATE OF THE SOMEON WATER SOMEON OF THE STATE OF

Section 6 (4) Mosociety shall be registered under this Act in although where these aready exists another Concretive Society with similar office avec --

Envisided that Recogning allow regionalism of minoritian and companies of considering and considering the mode of considering in case the mode of necessity, demand for, organization of such types of considering requires a constraint of the constraint of the constraint of the constraint of the constraints of the constraints of the constraints of the constraints. Companies the constraints of the constraints of the constraints of the constraints.

The very second and some so proper manifestion musical columns before all new cognitions of such societies.